

(b) and (c). Do not arise.

Container Corporation

*217. SHRI G.S. BASAVARAJU:
SHRI SHANTILAL PATEL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether a Container Corporation has been established;

(b) if so, whether it will give a boost for promoting exports; and

(c) if so, to what extent?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) and (c). The Container Corporation expected to increase the handling facilities of export/import containers significantly.

Bank Loans to NCCF

*218. DR. A.K. PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether the National Consumers Cooperative Federation (NCCF) has borrowed money as loans from the commercial banks in excess of the value of goods (dry dates) mortgaged by the Federation with the banks;

(b) if so, the reasons for which the concerned banks had advanced money to the NCCF in excess of the price of the goods;

(c) whether the dry dates stocks worth Rs. 1.5 crores mortgaged by the NCCF with the banks are unfit for consumption as per PFA Act; and

(d) the manner in which the concerned banks propose to realise the amount from the NCCF?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN

THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (d). Reserve Bank of India has reported that certain credit facilities have been granted by banks to the National Consumers Cooperative Federation (NCCF) from time to time for various purposes including for the import of dry dates. However, in accordance with the statutes governing the public sector banks and as per the customs and usages prevalent among the bankers the information relating to an individual constituent of a bank cannot be divulged.

Bank Loans to 1984 Riot Victims

219. SHRI MULLAPALLY RAMACHANDRAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government have issued any instructions to commercial/nationalised banks with regard to loans extended to victims of riots of 1984;

(b) if so, the details of the directions given;

(c) the total quantum estimated as due from the riot victims to nationalised banks;

(d) whether Government propose to make good any portion of the funds; and

(e) the number of individuals/firms reported to be affected by the riots of 1984 in the capital and who are borrowers from nationalised banks?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). The Reserve Bank of India had issued guidelines on 6th November, 1984 to various scheduled commercial banks for extending need based credit on softer terms and conditions to the persons affected by November, 1984 disturbances. The Reserve Bank of India's guidelines *inter-alia* provide for rescheduling of existing loans, grant of fresh loans at concessional rates of interest, waiver of margin requirements in respect of advances upto Rs. 1 lakh, speedy clearance of loan proposals etc.